

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : State Bank of India
Vs
Kamachi Industries Ltd.

MAIN PETITION NUMBER : IBA/883/2019

(IA/MA) APPLICATION NUMBERS

IA(IBC)/503(CHE)2024, IA(IBC)/1708(CHE)/2023, IA(IBC)/1732(CHE)/2023,
IA(IBC)/420(CHE)2024, IA(IBC)/416(CHE)2024, IA/348/CHE/2024

COMMON ORDER

IA(IBC)/503(CHE)2024

Present: Ms.Pravartha, Ld. Counsel for the Applicant.
Shri. T.K. Bhaskar, Ld. Counsel for the Respondent/Liquidator.

This application has been filed seeking impleadment as Respondent in IA(IBC)/420(CHE)/2024.

Ld. Counsel for the Respondent submits that the Applicant has no locus to file the application. This point has already been argued in the application IA/348(CHE)/2024 at length. He submits that the application is not maintainable.

Arguments heard.

List the application on **08.05.2024** for further arguments.

IA(IBC)/1708(CHE)/2023

Present: Shri. B. Vijay, Ld. Counsel for the Applicant.
Shri. A.G. Sathyanarayana, Ld. Counsel for the Respondent.

Ld. Counsel for the Respondent submits that the Respondent has partially admitted the claim of the Applicant.

List the application on **08.05.2024**.

IA(IBC)/1732(CHE)/2023

Present: Shri. B. Vijay, Ld. Counsel for the Applicant.
Shri.A.G. Satyanarayana, Ld. Counsel for the Respondent.

This application is seeking condonation of delay in filing IA(IBC)/1708(CHE)/2023.

List the application for hearing with IA/1708/2023 on **08.05.2024**.

IA(IBC)/420(CHE)2024

Present: Shri. T.K. Bhaskar, Ld. Counsel for the Applicant/Liquidator.
Shri. Jayesh B. Dolia, Ld. Counsel for the Auction Purchaser.

This application is for confirming the sale of the Corporate Debtor in liquidation as a going concern and to confirm the successful bidder.

Arguments on the application heard.

List the application for clarification, if any, on **08.05.2024**.

IA(IBC)/416(CHE)2024

Present: Shri. P.H. ArvinthPandian, Ld. Sr. Counsel with Shri.Kaushik Narayanan, Ld. Counsel for the Applicant/Scheme Proponent.
Shri. T.K. Bhaskar, Ld. Counsel for the Respondent/Liquidator.
Shri. Jayesh B. Dolia, Ld. Counsel for the Auction Purchaser.

Arguments on the application partly heard. It is 6.00 p.m.

List the application on **08.05.2024 at 12 noon for further arguments.** The maximum time allotted for the remaining arguments to both the sides is 15 minutes each. (Total 30 minutes).

Parties are at liberty to file written synopsis not exceeding five pages each giving the dates and the case laws with relevant paragraph.

IA/348/CHE/2024

Present: Ms.Pravartha, Ld. Counsel for the Applicant.

Shri. T.K. Bhaskar, Ld. Counsel for the Respondent/Liquidator.

This application is for setting aside the e-auction sale notice dated 27.12.2023 proposing the sale of the Corporate Debtor as a going concern and to set aside the all consequential actions pursuant to e-auction sale notice dated 27.12.2023.

Arguments have already been advanced by Ld. Counsels for the parties.

List the application for clarification, if any, on **08.05.2024**.

Sd/-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-

SANJIV JAIN
MEMBER (JUDICIAL)

vs